

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

ORIGINAL APPLICATION NO. 324 of 1991

DATE OF JUDGMENT: 10th September, 1993

BETWEEN:

Mr. G.Anjaiah

Applicant

AND

- Union of India represented by the Director General, Telecommunications, New Delhi-110001.
- 2. The General Manager, Hyderabad Telecom District, Hyderabad-500033.
- 3. The Sub Divisional Officer, Phones-II, Charminar, Hyderabad-500002.

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. C.Suryanarayana, Advocate.

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Ramana, Addl. CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri P.T. Thiruvengadam, Member (Admn.)

The applicant herein was first engaged as casual labour on 1.12.1983 under the 3rd respondent. Thereafter, he was engaged from time to time till 30.9.1988, the date from wheich he was not engaged on the allegations that he had committed

1

contd....

Stl G

.. 2 ..

theft of the cable wire. A Criminal Case No.386/88 on the file of the XVI Metropolitan Magistrate, Hyderabad was registered againt the applicant on the basis of the charge sheet filed for the offence under Section 379 IPC, after the investigation by the police. The applicant was acquitted by the order dt. 25.2.1990. Thereafter, the 3rd respondent passed the impugned order dt. 22.6.1990 black-listing the applicant. Then, this OA was filed on 1.4.1991 praying for a declaration that the impugned order dated 22.6.1990 is void and illegal and for a further declaration that the applicant is entitled to reinstatement into service with full back wages by protecting his seniority amongst casual mazdoors of Hyderabad Telecommunications District and for regularisation and absorption in the regular establishment in accordance with his turn in the seniority list.

Ofcourse, the complaint was given to the police alle-2. ging that the applicant had committed theft of the cable wire belonging to the Telecom Department. But the applicant was acquitted after the trial in the Criminal Case. It is urged for the respondents that the order of acquittal was passed, by giving the benefit of doubt. But it does not make any difference for, the respondents had not conducted any inquiry before passing the impugned order. Thus, in view of the materia on record, it has to be stated that there were mere allegations against the applicant in regard to the charge of the theft and it is not established. In such a case, it is not open to the 3rd=respondent to black-list the applicant, for there is no material other than the alleged involvement of the applicant in the theft of the cable wire. As such, the impugned order dated 22.6.1990 is liable to be set-aside.

8

2019.

contd....

To

- The Director General, Union of India, Telecommunications, New Delhi-1.
- 2. The General Manager, Hyderabad Telecom Dist, Hyd-33.
- The Sub Divisional Officer, Phones-II, Charminar, Hyderabad-2.
- 4. One copy to Mr.C. Suryamarayana, Advocate, CAT. Hyd.
- 5. One copy to Mr.N.V.Ramana, Addl.CGSC-CAT.Hyd.
- 6. One copy to Library, CAT.Hyd.
- 7. One spare copy.

pvm.

450213

1 - 4 *

•

. .

t. ..

• • •

•

•

. .

1

- The next question that arises is as to whether it is just and proper to allow back wages for the period from 1.10.1988 till the applicant was re-engaged as casual labour in pursuance of the interim order dated 10.4.1991 passed by this Court in this OA. Admittedly, the applicant had not approached the concerned authorities during the pendency of the criminal case, claiming re-engagement. Thus, it is not a proper case for grating the relief for back wages.
- Regularisation and absorption into Group 'D' depends The Bench of this Tribunal had given the upon the seniority. benefit of seniority in regard to the simiarly circumstanced employees/labours as per the order dated 12.12.1991 in OA No.964/89. It is to be now considered as to how the period from 1.10.1988 till the date of re-engagement of the applicant has to be reckoned for the purpose of seniority. We feel that for purposes of seniority, the applicant should be deemed to have worked for such number of days that can be arrived at on the basis of the average number of days worked for one calender year prior to 30.9.1988. But it is **usk subject to the condition that he should not be placed as senior to his erstwhile senior by 30.9.1988.
- In the result, the impugned order No.CT/SDOP-II/CMR/ 90-91, dated 22.6.1990 is set-aside and the interim order dated 10.4.1991 directing the respondents to re-engage the applicant should be treated as the final order and his seniority has to be fixed as per the Para No.4 above.

 $^{\mathrm{T}}$ he OA is ordered accordingly. No costs.

(P.T.THIRUVENGADAM) MEMBER (ADMN.)

(V.NEELADRI RAO)

DATED: 10th September, 1993

Open Court dictation.

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MELJUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND THE HON'BLE MR.A B.GORTHY : MEMBER(A)

THE HON BLE MR. T. CHANDRASEKHAR REDDY MEMBER (JUDL)

AND

AND

THE HON'BLE MR.P.T. TIRUVENGADAM:M(A)

Dated: 10_9

CRDER/JUDGMENT:

M.A/R.A/C.A.No.

0.A.No. 324 T.A.No.

Admitted and Interim directions issued.

Allowed

Disposed of with directions

Dismissed Dismissed as withdrawn

Dismissed for default. Dejected/Ordered

No crder as to costs.

Control Administrative Tril mal 一世界ABAD BI

pvm